



**BEFORE THE NATIONAL GREEN TRIBUNAL EASTERN ZONE  
BENCH, KOLKATA**

Original Application No.- 169 /2025/EZ

Under section 18 Read with Section 14,15 of  
National Green Tribunal Act 2010.

In the matter of :

Sri Avijit Dasgupta

..... Applicant

Vs

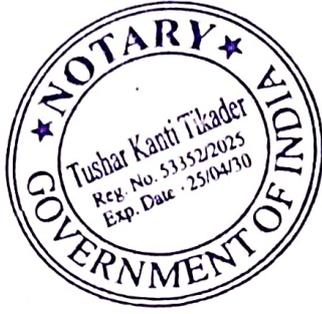
Sri Satyajit De, Proprietor of

“ De Furniture and Steel” & Ors

..... Respondents

Sl No.	Particulars	Annexure	Page No
1.	Synopsis		02
2.	List Of Date		03
3.	Application		4 to8
4.	Affidavit		9
5.	Photo Copy of the Land Record	A1	10 - 11
6.	Photocopy of Application of Avijit Dasgupta to the Pradhan Nagarukhra II Panchayet	A2	12
7.	Photocopy of R.T.I Application to S.P.I.O of Nagarukhra II Panchayet with Track Consignment	A3	13
8	No Certificate issued from Govt of West Bengal Directorate of Micro Small & Medium Enterprises OFFICE OF THE General Manager District Industries Centre Nadia, Krishnanagar-741101.	A4	14
9	Application the B.D.O Haringhata	A5	15
11	VAKALATNAMA		16

30 AUG 2025



**BEFORE THE NATIONAL GREEN TRIBUNAL EASTERN ZONE**  
**BENCH, KOLKATA**

Original Application No.- /2025/EZ

Under section 18 Read with Section 14,15 of  
National Green Tribunal Act 2010.

In the matter of :

Sri Avijit Dasgupta

..... Applicant

Vs

Sri Satyajit De, Proprietor of

" De Furniture and Steel" & Ors

..... Respondents

**SYNOPSIS**

That your applicant states that one Sri Satyajit De runs on illegal wooden and steel Furniture Factory namely DE FURNITURE AND STEEL in the land classified as Vitae in the midst of residential Zone without taking any certificate issued by the authority, Government of West Bengal, Directorate of micro, small Medium Enterprises office of the General Manager District Industries centre, Nadia Krishnanagar-741101 i.e Pollution consent to operate in favour of M/S De Furniture and Steel and taking no method of Preventing discharging pollutants in the environment causing it as such an unhealthy atmosphere that the senior citizen likely the applicant and others children and student feel at stake though the Pradhan of Nagarukhra Panchayet-2 and B.D.O Harianghata initiatives a necessary action to stop the running of such factory without the certificate of pollution consent to operate in favour of M/S De Furniture and Steel but failed.

AJAY SANA

*Ajay Sana*  
Advocate

30 AUG 2025

Enrolment No. F/396/2009

Opposite Copy Writers Association

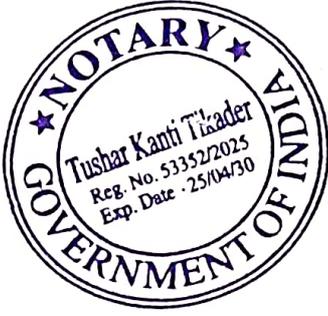
Barasat Judges Court Compound

Barasat, North 24 Parganas

Kolkata-700125

30 AUG 2025

E-mail *ajaysana1970@gmail.com*



**BEFORE THE NATIONAL GREEN TRIBUNAL EASTERN ZONE  
BENCH, KOLKATA**

Original Application No.- /2025/EZ

Under section 18 Read with Section 14,15 of  
National Green Tribunal Act 2010.

In the matter of :

Sri Avijit Dasgupta

..... Applicant

Vs

Sri Satyajit De, Proprietor of

" De Furniture and Steel" & Ors

..... Respondents

**LIST OF DATES**

- 23-12-2022** : Photo Copy of the Application of Avijit Dasgupta,  
The Present applicant, to the Pradhan, Nagarukhra-II,  
Gram Panchayet.
- 12-03-2025** : Photo Copy of R.T.I Application to the S.P.I.O,  
of Nagarukhra-II, Gram Panchayet.
- 25-04-2025** : Photo Copy of Application to the B.D.O, of Haringhata.
- 27-05-2025** : Photocopy of information given in reply of R.T.I  
application from Government of West Bengal Directorate  
Micro. Small & Medium Enterprises office of the General  
Manager, District- Industries centre , Nadia, Krishnagar-  
7411101 that the authorities of the respective office did  
not issue any certificate i.e pollution consent to opprate in  
favour of M/S De Furniture and Steel.

**30 AUG 2025**



**BEFORE THE NATIONAL GREEN TRIBUNAL EASTERN ZONE  
BENCH, KOLKATA**

Original Application No.- /2025/EZ

Under section 18 Read with Section 14,15 of  
National Green Tribunal Act 2010.

In the matter of :

Sri Avijit Dasgupta

..... Applicant

Vs

Sri Satyajit De, Proprietor of

" De Furniture and Steel" & Ors

..... Respondents

**MEMO OF PARTIES**

..... Applicants

ISri Avijit Dasgupta, Son of Lt Krishnagopal Dasgupta , aged about 60  
years, residing at Village Jhikra, P.O- Dighalgram, P.S- Hrainghata, Dist-  
Nadia, pin-741257.

..... Respondents

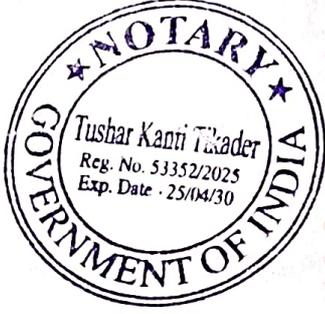
1. Sri Satyajit De, Proprietor of M/S De Furniture and Steel Factory ,  
residing at Village Jhikra, P.O-Dighlgram, P.S- Haringhata, Dist-Nadia,  
Pin-741257

2. The chairman, west Bengal Pollution Control Board Parivesh Bhawan,  
10A LA Block, Sector III Bidhannagar, West Bengal, Kolkata-700106, Ph  
(033) 23359088, email: *chairman@wbpcb.gov.in*

3. THE GENERAL MANAGER, District Industries Centre, Nadia,  
krishnanagare-741101, Directorate of micro, small & medium Enterprises,  
Government of west Bengal. Ph. 03472-252496/252920. Email:  
*dicnadiakris@gmail Com, [gmnadia.msse-wb@nic.in](mailto:gmnadia.msse-wb@nic.in)*

4. Pradhan of Nagarukhra Panchayet-2 P.O- Panchayol-2. P.O Dighalgram.  
P.S. Haringhata, Dist. Nadia, Pin-741257 , *not available E-mail id*

30 AUG 2025



5. The B.D.O of Haringhata , P.O Subarnapur, P.S- Haringhata, Dist-Nadia,  
Pin-741249, W.B Ph. Email -bdo. haringhata@ gmail.Com.

**THE HUMBLE APPLICATION ON BEHALF OF  
ABOVE NAMED APPLICANT**

**Most Respectfully sheweth:**

1. That the Respondent No.1 runs on a factory for producing wooden and steel furniture named M/s De Furniture and steel" established in the land classified as vitae under plot no.916 within Mouza-Jhikra, J.Ll no.-88, West Bengal in the residential zone .

A copy of plot analysis of the land annexed herewith and marked as A/1.page No.10

2. That Respondent runs the factory which is illegal because the General Manager in Charge District Industries of Micro , small & medium Enterprises , Krishnanagar, Nadia West Bengal stated in reply of R.T.I application, that the respective office did not issue any certificate i.e pollution consent to operate in favour of M/s De Furniture and Steel dated 27-05-2025.

A copy of information given by the General Manager is annexed here with and marked as A/4 Page No.14

3. That the applicant sold his land remained vacant adjacent to his residence in southern side to Putul Rani De as for the purpose of construction her residence but some days later after completion of registration the applicant noticed that the Respondent started to run a factory of producing wooden and steel Furniture named M/s De Furniture and steel which corstantly discharging the pollutants such as wooden dust, chemicals odour and above all intolerable sound in the environment which made the atmosphere as so unhealthy that the applicant and other senior citizen, children and students who are at stake and they have been living in the area in health hazardous condition particularly the health condition of the applicant is

30 AUG 2025



continuously deteriorating and to save his life from unhealthy circumstances he prayed in writing to the Pradhan of Ngarukhra Panchayet -II dated 23-12-2023 but no necessary action taken by the Pradhan.

A photocopy of application is annexed here with and marked as A/2. Page No.11

4. That on 12-03-2025 as an appointed Advocate of the applicant sent an R.T.I Application to the Nagraukhra panchayet -II and after receiving the R.T.I application the Pradhan called in both the applicant and the Respondent No.-1 at the panchayet office and verbally asked the respondent No.-1 to close up the factory but the Respondent No.1 did not pay any heed stop such verbal instruction of closure of the factory to Respondent No.1. The S.P.I of Nagarukhra-2 panchayet did not give any reply of R.T.I application which sought the information from him whether any license issued in favour of De Furniture and Steel to establish and operate discharging pollution in the environment.

A Photo copy of R.T.I application and ~~Track Consignment~~ is annexed herewith and collectively marked as A/3. Page No.12 & 13

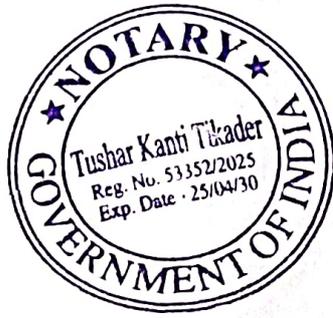
5. That finding no result, the applicant prayed to the B.D.O of Haringhata in writing to save him and his family members from nuisances. The B.D.O after receipt the letter called in oner mobile both the applicant and Respondent No.1 in the office of B.D.O Haringhata but Respondent No.1 did not appear before him.

A Copy is annexed herewith and marked As A/5. Page 15 13

6. Being aggrieved by and dissatisfied with Respondents authorities and Respondent operators of illegal factory of M/S De Furniture and Steel your applicant begs to move the instant application before this Hon'ble National Green Tribunal on the Following Grounds.

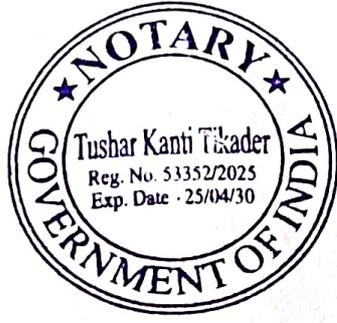
- a) Under Article 51 A (g) of the constitution of India is the protection of environment is our fundamental duty.

30 AUG 2025



- b) For the protection of quality of environment it should be of our duty to stop such an indiscriminate establishment of illegal factory because it is ramphantly discharging pollutants in environment causing the degradation of quality of environment turning into beyond the circumstances of living animals.
- c) That it is known to all environment conscious people of this world that the principal problem of this present world is the environment pollution amongst which air pollution and sound pollution caused human being and other animals on the verge at stake which lead to extinct them.
- d) That the constant discharging of hazardous pollutants in the environment such as likely intolerable sound from running machineries , odour from the chemicals used for the purpose of production of wooden and steel furniture causes the prevention of producing fruit of mangos, jackfruit and Guava as there are a lot of mango trees, jackfruit trees and Guava trees in the locality around the said factory as well the peaceful life style of the people including the petitioner in the area since early morning to around 8 p.m at night.
- e) For greatest interest of Human law it should stopped because the establishment of industrial production machinery in the residential zone upon the land classified as its nature as Vitae / Bari without conversion into commercial or industrial is the violation of law and if such trends are not stopped immediately the crisis of land for the construction residence will become scarcity.
7. That on the self same cause of action no other application has been moved by your applicant before your Hon'ble Grren Tribunal.
8. That your applicant respectfully states and submits that the entire process of operating for the production of wood and steel based

30 AUG 2025



furniture factory violating the law of the Nation and for the harmful of both of environment and human being.

9. This application is made for bonafide and for the ends of justice.

Under the facts and circumstances as stated above, the applicant most humbly prays that your Lordship may graciously be pleased to pass an order of stopping the operating of the illegal Furniture Factory.

And to pass such other order or orders direction or directions so as to your lordship may deem fit and proper.

And for this act of your kindness your applicant as in duty bound shall ever pray.

#### LIMITATION

The applicant declares that the cause of action in the instant case, accrues and continues from day to day, such cause of action is renewing on a day to day basis and such the question of applicability of the limitation prescribed in section 14 (3) of National Green Tribunal; Act,2010 does not arise.

#### SCHEDULE OF THE LAND

On Which Such Illegal De Furniture and steel is installed Plot No. 916 Mouza Jhikra, J.L No.88 Classified a Vitae, Block Hrainghata, District-Nadia, West Bengal.

#### VERIFICATION

I Sri Avijit Dasgupta, aged about 60 years son of Lt Krishnagopal Dasgupta, by Occupation-Business, By Faith-Hinduism residing at Village Jhikra, P.O- Dighalgram, P.S-Hrainghata, Dist-Nadia, Pin- 741257, W.B do hereby verify that the contents made in paragraph 1 to 9 are true to the best of my knowledge and rest are my submission and I have not suppressed any material facts.

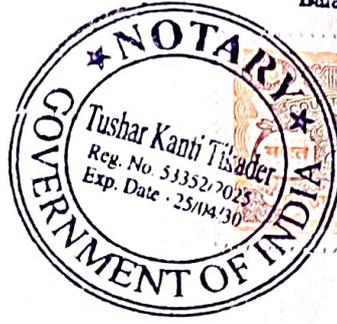
*Avijit Dasgupta*

Signature of Applicants

Identified by me

*Ajay Sana*  
Advocate

30 AUG 2025



## Affidavit

I, Sri Avijit Dasgupta, aged about 60 years son of Lt Krishnagopal Dasgupta, by Occupation-Business, By Faith-Hinduism residing at Village Jhikra, P.O- Dighalgram, P.S-Hrainghata, Dist-Nadia, Pin- 741257, W.B do hereby solemnly affirm and state as under:

- 1) That I am the instant applicant of this application before your Hon'ble Green Tribunal.
- 2) That all statements made in the application are conversion of mine and true to the best of my knowledge.

I put my signature upon this AFFIDAVIT at the chamber of my Advocate today.



*Avijit Dasgupta*  
Deponent

Identified by me

*Ajay Sana*  
Advocate

Prepare in my office and signed in

my presence

*Ajay Sana*  
Advocate

Sl. No. 316/25

Solemnly affirmed before  
me *Avijit Dasgupta* duly  
Identified by *A. Sana* Adv.  
on *30th* Day of *August* 20*25*

30 AUG 2025

*Tikader*  
Tushar Kanti Tikader  
Notary, Government of India  
Barasat, N. 24 Parganas  
Reg. No. 53352/2025  
Exp. Date 25/04/30

30 AUG 2025

## Khatian &amp; Plot Information

## Mouza Identification

Code Wise / Name Wise: \*  Code Wise  Name Wise

District:\*

[ 13 ] NADIA

Block:\*

[ 04 ] HARINGHATA

Mouza:\*

[ 088 ] Jhekra

Choose Your Language:

Bengali

## Option:

Khatian Type: \*  Normal Khatian Search By Khatian

Plot No. \*

916 /

Enter Captcha \*

78

(Live Data As On 01/07/2025,13:05:49)

জে.এল নং OSS খানা হরিনঘাটা

নাম	শ্রেণী	জমির মোট পরিমাণ (একর)	মালিকের নাম
916	বাড়ী	0.47	

কতিয়ান নং	স্বত্বাধিকারীর নাম	সিতা/স্বামী	অংশ	অংশ পরিমাণ (একর)	মন্তব্য
1283	রাখী মুখার্জী	সৌরেন্দ্র নাথ মুখার্জী	0.0481	0.0232	Nil
1623	পার্থ দেবনাথ	নিমাই	0.0001	0.0000	Nil
1696	তপ্তি দত্ত	রতন	0.0369	0.0400	Nil
2294	পুতুল দে ✓	সত্যজিত	0.1000	0.0481	Nil
2310	রতন দে	বলাই	0.1000	0.0481	Nil

Translate - copy

11

**KHATIAN & PLOT INFORMATION**

**MOUZA IDENTIFICATION : CODE-WISE / NAME WISE**

**DISTRICT : (13) NADIA**

**BLOCK : (04) HARINGHATA**

**MOUZA : (088) JHEKRA**

**CHOOSE YOUR LANGUAGE : BENGALI**

**(Live Data As On 01/07/2025, 13:05:49)**

**J.L. No. 088 P.S. Haringhata**

<u>Dag No.</u>	<u>Class</u>	<u>Total Land (Acre)</u>	<u>Dager Map</u>
916	Bari	0.47	

<u>Khatian No.</u>	<u>Name of Rayet</u>	<u>Father/ Husband</u>	<u>Share</u>	<u>Share Area (Acre)</u>	<u>Remarks</u>
1283	Rakhi Mukherjee	Sourendra Nath Mukherjee	0.0481	0.0232	Nil
1623	Partha Debnath	Nemai	0.0001	0.0000	Nil
1696	Tripti Dutta	Ratan	0.0869	0.0400	Nil
2294	Putul De	Satyajit	0.1000	0.0481	Nil
2310	Ratan De	Balai	0.1000	0.0481	Nil

Annexure - A2

12

TO

THE PRADHAN

JHIKRA GRAM PANCHAYAT, NADIA

Dear sir,

I, Abhijit Dasgupta ,dweller of Vill:-jhikra,P.O. Dighalgram, P.S. Haringhata, Dist:-Nadia 741257.Few months ago I sold my land to my neighbour. And they built a furniture factory in that land. They continuously making noise. My health condition is continuously deteriorating due to prolonged illness.Just before one month I had undergone a medical treatment in new delhi. My business was totally collapsed. So my wife and my son are now doing some tuitions in home to support me. But for this never ending sound they are unable to continue their tuition.

Therefore, I am requesting you if you kindly allow to make a solution for this so that I can relief from this situation

Date:-



Yours Faithfully

Abhijit Dasgupta

**Ajay Sana**  
M.A., LL.B., LL.M.

Advocate  
Barasat Judges' Court  
Block-E, Room No.- 3

Ameyu - A 3

Residence & Chamber :  
Vill.: Hapania, P.O.- Nagarukhra, P.S.- Haringhata  
Sub. : Kalyani, Dist. : Nadia, Pin- 741257  
Mob.: 9475876640, 7585849522

13

Ref. ....AY/M/2021.....

Date . . .12.03.21.....

To .  
The State public information officer  
Nagarukhra Panchayet-2, Jhikra  
P.O- Dighalgram, P.S- Haringhata,  
Nadia, Pin-741257

My Client:  
Sri Avijit Dasgupta, son of Lt.  
Krishnagopal Dasgupta, residing at  
village Jhikra. P.O-. Dighalgram, P.S.  
Haringhata, Dist-Nadia, Pin-741257

**Subject: An application under the R.T.I Act**

Sir,

I have an honour to inform you on behalf of my above named client Avijit Dasgupta, a senior citizen, who has been suffering from multi-organic diseases, sold a plot of land situated in the southern part of his residence to Putul Rani De as to the purpose of construction her residence. But unfortunately after a month my client noticed that there is a factory for wooden furniture and steel namely "De Furniture & Steel" established in land classified as vitac proprietor Satyajit De in the residential zone which continually generate the dust, sound pollution, odour of industrial chemical hazardous to the health caused are not suitable for residents of the adjacent house holds specifically my client suffering mostly having victimized by pollution caused due to the aforesaid factory, the said Avijit Dasgupta in order to get relief from such pollution infrom it to the pradhan of Nagarukhra panchayet-2 in writing dated 23/12/2022.but still today no positive result issued in favour of my client.

In this state , I write to this application for getting information which you have to give me within a reasonable period in accordance with the provision of R.T.I Act. Information which are not fallen in the exempted category under the R.T.I Act, are sought as bellows:

- 1) Whether any license issued in favour of "De Furniture and Steel" to establish and operate discharging pollution in the environment?
- 2) If issued, on what bass it was issued ?

The required court fees of Rs 10 is attached with the application .

Your kind co-operation is solicited

Thanking you,

yours sincerely

*Ajay Sana*

Advocate

**Ajay Sana**  
M.A.L.L.M  
ADVOCATE  
BARASAT JUDGES' COURT  
NORTH 24 PARGANAS

Annexure- A4

14



Government of West Bengal  
Directorate of Micro, Small & Medium Enterprises  
Office of the General Manager  
District Industries Centre, Nadia  
Krishnanagar-741101

Ph. 03472- 252496 / 252920  
Email :dicnadiakris@gmail.com  
gmnadia.msse-wb@nic.in

Memo No. 132/ RTI/ DIC/Nadia/2025-26

Dated.27.05.2025

To,  
Sri. Ajay Sana  
Flat No.-1A, Raj Apartment,  
Banamalipur  
P.O-Barasat,  
Dist-North 24 Pgs (W.B)  
PIN-700124

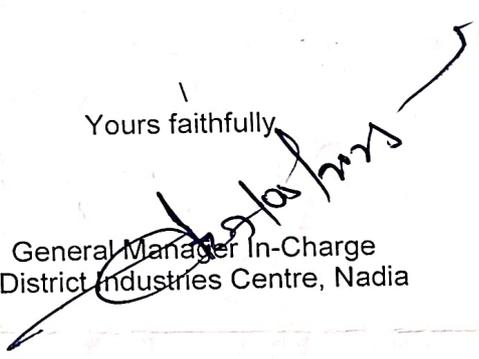
Sub: Information as sought under RTI Act. 2005

Ref: Memo No. 01016/1J-8/2025 (Part-XIV)/ E Date.02.05.2025  
transfer to us by WBPCB

Sir,

This is to inform you that as per our record is concerned, the office of the undersigned did not issue any certificate i.e. Pollution Consent to Operate in favour of M/s-De Furniture and Steel.

Yours faithfully

  
General Manager In-Charge  
District Industries Centre, Nadia

Annexure A 5

15

From :  
Sri Avijit Dasgupta, son of Lt.  
Krishnagopal Dasgupta, residing at  
village Jhikra. P.O-. Dighalgram, P.S.  
Haringhata, Dist-Nadia, Pin-741257

To  
The B.D.O of Haringhata  
P.O-Subarnapur, P.S- Haringhata,  
Nadia,

**Subject: An Application to save me and my  
family members from nuisance**

Sir,

I, Avijit Dasgupta have an honour to inform you that I am a senior citizen, I am suffering from multi-organic diseases, and I sold a plot of land situated in the southern part of my residence to Putul Rani De as to the purpose of construction her residence. But unfortunately after a month I noticed that there is a factory for wooden furniture and steel namely "De Furniture & Steel" established in land classified as vita proprietor Satyajit De in the residential zone which continually generate the dust, sound pollution, odour of industrial chemical hazardous to the health caused are not suitable for residents of the adjacent house holds specifically I am suffering mostly having victimized by pollution caused due to the aforesaid factory, and I in order to get relief from such pollution, infrom it to the pradhan of Nagarukhra panchayet-2 in writing dated 23/12/2022.but still today no positive result issued in favour of me.

So, you are cordially requested to consider my application and take a fruitful steps against the proprietor of the said furniture factory . So that I and my family members breath peacefully and if you kindly do so I will be grateful to you.

Your kind co-operation is solicited  
Thanking you,

Avijit Dasgupta  
yours sincerely

9382149116

8918224438



## VAKALATNAMA

### BEFORE THE NATIONAL GREEN TRIBUNAL EASTERN ZONE BENCH, KOLKATA

Original Application No.- /2025/E2  
Under section 18 Read with Section 14,15 of  
National Green Tribunal Act 2010.

In the matter of :

Sri Avijit Dasgupta

..... Applicant

Vs

Sri Satyajit De, Proprietor of

" De Furniture and Steel" & Ors

..... Respondents

I, Sri Avijit Dasgupta, aged about 60 years son of Lt Krishnagopal Dasgupta, by Occupation-Business, By Faith-Hinduism residing at Village Jhikra, P.O- Dighalgram, P.S-Hrainghata, Dist-Nadia, Pin- 741257, W.B the applicant herein , do appoint AJAY SANA Advocate as our true and lawful pleader/ Advocate & attorney to appear and act for me/us in the matter noted above to file suit written statement conduct suit appeal from original suit order etc. And for that purpose to do all acts and thing, whatsoever in that connection including compromise of the above matter depositing in or withdrawing money from filling or taking out of appear document and payment order from court referring matters in dispute between the parties here to arbitration , withdrawing the above matter with liberty to file fresh suit, sending properties released from attachment filling execution or Miscellaneous cases other petitioner bidding at execution sale, obtaining payment from us out of court, withdrawing custody and other fees and doing on my / our behalf such other acts, in the above matter as are.

I certify that the contents of this Vakalatnama was read out and explained in my presence to the executants who appeared perfectly to understand the same and made their respective signature my presence.

Executed before me, this .....<sup>30<sup>th</sup></sup>.....day of.....<sup>August</sup>.....,2025.

*Avijit Dasgupta*

Applicant

Accepted by me

*Ajay Sana*

AJAY SANA

District Judge's Court

Barasat, Kolkata-700124

North 24 Pragans

Opposite to Copy Writers Association

[ajaysana1970@gmail.com](mailto:ajaysana1970@gmail.com)

Mobile No:-825077065